

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.90185 of 2024**

Arising Out of PS. Case No.-644 Year-2019 Thana- BETTIAH CITY District- West
Champaran

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Sonu Kumar @ Sonu Kumar Chaudhary Son of Rambriksh Chaudhary
Resident of Village- Morenisf, PS- Maniyari , District- Muzaffarpur

... .. Petitioner/s

Versus

The State of Bihar.

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Sunil Kumar Pandey, Advocate
For the Opposite Party/s : Mr. Binod Kumar, APP

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**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

4 17-03-2025 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner seeks bail in a case registered for the
offence punishable under Sections 406, 420, 467, 468, 471, 472,
120B/34 of the Indian Penal Code and B.P.I.D. Act.

3. The petitioner along with other co-accused is
said to have defalcated the money of the customers deposited in
the Company Swarn India Multi Estate Credit Cooperative
Society Limited.

4. It is submitted by learned counsel for the
petitioner that no such occurrence as alleged ever took place.
He is quite innocent and has been falsely implicated in this case.
The petitioner has no concern with the alleged Swarn India



Multi State Credit Cooperative Society Limited and co-accused Anil Chaudhary was one of the Directors of the said Company. Petitioner has been made accused in this case as he is the brother of the said Anil Chaudhary. The allegation levelled against the petitioner is not specific rather general and omnibus in nature. The petitioner has nine criminal antecedents and has been languishing in custody since 16.01.2024.

5. Learned APP for the State vehemently opposing the bail petition submitted that considering the nature of the offence and the criminal antecedents, the petitioner does not deserve bail.

6. In the facts and circumstances of the case and the criminal antecedents of the petitioner, I am not inclined to enlarge the petitioner on bail. The prayer for bail of the petitioner is hereby rejected at present.

(Anjani Kumar Sharan, J.)

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